

### Mapping of Indian Waters

\*595-A. { Shri V. P. Nayar:  
Shri Kodyan:

Will the Minister of Defence be pleased to state:

(a) whether Government have undertaken the work of mapping and charting the sea bottom of Indian territorial waters;

(b) if so, what are the details of the scheme; and

(c) how far, does the Indian Navy co-operate in this regard?

The Deputy Minister of Defence (Shri Baghuramiah): (a) Yes.

(b) The surveys are undertaken in accordance with a programme drawn up annually, the ultimate aim being to survey the entire coast of India. The major surveys which have been carried out in the recent past are indicated in the statement placed on the Table of Lok Sabha. [See Appendix III, annexure No. 63.] Surveys in the Gulf of Mannar and the Gulf of Kutch are in hand.

(c) The surveys are carried out by the Indian Navy's Hydrographic Department which maintains three survey ships for the purpose.

### Seminar on Scheduled Castes

\*596. Shri Siddiah: Will the Minister of Home Affairs be pleased to state:

(a) the amount spent on a seminar on problems of Scheduled Castes and Scheduled Tribes which was held in Delhi in December, 1955;

(b) whether Government are aware of the recommendations made at the seminar; and

(c) if so, the action taken thereon?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) The seminar was held under the auspices of the Bharat Dalit Sewak Sangh who were given a grant of Rs. 5,000/- for this purpose.

(b) Yes.

(c) Most of the recommendations were the concern of the State Governments who gave due consideration to them while formulating their Second Five Year Plan for the welfare of the Backward Classes. Two recommendations viz. Enforcement of Minimum Wages Act in agriculture and other trades and Conferment of proprietary rights on Harijans over the lands on which their huts stands were specifically brought to the notice of the State Governments for suitable action. The Central Government have also set up Central Advisory Boards for Tribal and Harijan Welfare respectively as recommended at this seminar.

### मध्य प्रदेश को अनुदान

\*५९७. श्री जांगडे : क्या दत्त मंत्री ११ सितम्बर १९५६ के ताराकित प्रबन्धन संख्या २००६ के अन्तर्गत के सम्बन्ध में यह बताने की कृपा करेंगे कि क्या मध्य प्रदेश की राजधानी के निर्माण तथा विकास के लिये केन्द्र ने मध्य प्रदेश सरकार को ऋण अथवा अनुदान के रूप में कोई और राशि दी है ?

दत्त उपमंत्री (श्री ब.० रा० भगत) : जी, नहीं ।

### राजाओं को निजी धूलियाँ

\*५९८. श्री ह० ख० शर्मा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भूतपूर्व राजाओं को निजी धूलियाँ देने का दायित्व केन्द्र पर है अथवा राज्य सरकार पर;

(ख) क्या भूतपूर्व राज्य मंत्रालय ने राजस्थान सरकार को भूतपूर्व राजाओं के आश्रितों तथा संबंधियों को सहायता देने के बारे में कोई सलाह दी थी;

(ग) यदि हाँ, तो उस के परिणाम-स्वरूप राजस्थान सरकार को कितना वार्षिक खर्चा उठाना पड़ता है; और

(घ) क्या इस खर्च की पूर्ति के लिये केन्द्रीय सरकार राज्य सरकार को कोई वित्तीय सहायता देना चाहती है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दत्तार) : (क) राज्यों को प्रिवि पर्स केन्द्रीय राजस्व में से दिये जाते हैं।

(ख) जी हां।

(ग) मेरे पास कोई सूचना नहीं है।

(घ) ऐसा कोई प्रस्ताव नहीं है।

#### Bihar—West Bengal (Transfer of Territories) Act

\*598-A. Shri Das Gupta: Will the Minister of Home Affairs be pleased to state:

(a) whether it is the duty of the Government of India to see to the proper and smooth implementation of the Bihar and West Bengal (Transfer of Territories) Act, 1956; and

(b) if so, whether Government deputed their representatives before 1st day of November, 1956, to see that the implementation of the Act was properly done?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Bihar and West Bengal (Transfer of Territories) Act, 1956, contains necessary provision for the smooth transfer of territories from Bihar to West Bengal and for all ancillary matters. Under the Act, the Government of India have the power to issue directions in regard to certain matters.

(b) A Special Officer was appointed by the Government of India in September, 1956 for the limited purpose of demarcating the boundary line in Purnea District in terms of Section 3 of the Bihar and West Bengal (Transfer of Territories) Act, 1956.

#### Chemical Industries

\*598-B. Shri M. D. Mathur: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether any research has been carried out by Government for preparing chemical salts etc., on industrial scale from the Sambhar Lake (Rajasthan); and

(b) if so, the result thereof?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) and (b). A statement giving the required information is laid on the Table of Lok Sabha. [See Appendix III, annexure No. 64].

#### Salary of Teachers of Secondary Schools

\*599. Shri S. M. Banerjee: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether any steps are being taken to fix a minimum wages for the teachers of Secondary Schools; and

(b) if so, when a decision is expected to be taken?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) and (b). While no steps have been taken to fix a minimum wage for the teachers of secondary schools it has been decided to subsidize the existing salaries of the secondary school teachers to the extent of 50% of the total increase proposed by the State Governments in 1957-58. The higher scales of pay will be fixed by the State Governments with due regard to local conditions.

#### Scholarships for Technical Education Abroad

\*600. Shri Subodh Hasda: Will the Minister of Education and Scientific Research be pleased to lay a statement on the Table showing:

(a) the number of Scheduled Castes and Scheduled Tribes students sent abroad for Technical Education under Government of India's Schemes during the year 1956-57;